

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 746 of 2019

IN THE MATTER OF:

M/s. Spicejet Ltd.

...Appellant

Versus

**M/s. Affordable Infrastructure and
Housing Projects Pvt. Ltd.**

...Respondent

Present:

For Appellant :

**Mr. Varun K. Chopra and Mr. Gurtej Pal Singh,
Advocates**

For Respondent:

**Mr. Angad Sandhu, Mr. Karan Valecha and
Mr. Himesh Thakur, Advocates**

ORDER

30.07.2019 Let notice be issued on Respondent both in the matter of condonation of delay and the appeal.

Mr. Angad Sandhu, Advocate accepts notice on behalf of the Respondent. No further notice need be issued on it. He may file reply-affidavit within 2 weeks' time. Rejoinder, if any, be filed by the Appellant within 2 weeks thereafter.

Post the case 'for Admission (After Notice)' on **27th August, 2019** within 5 cases.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/gc